

Allotment of Land to New Friends' Co-operative House Building Society, New Delhi

3587. SHRI K. SURYANARAYANA : Will the Minister of WORKS AND HOUSING be pleased to refer to the reply given to Unstarred Question No. 872 on the 31st May, 1971 regarding the allotment of land to the New Friends Cooperative House Building Society, New Delhi and state :

(a) whether land has not so far been allotted to the New Friends' Cooperative House Building Society, New Delhi ; if so, the reasons therefor ;

(b) whether the delay in the allotment of land to the Society and in its turn allotment to the Members is causing lot of concern to them in view of the rising costs of construction ; and

(c) if so, the step which Government propose to take to finalise the allotment and the time by which it is expected to be done ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH & FAMILY PLANNING AND IN THE MINISTRY OF WORKS AND HOUSING (PROF. D. P. CHATTOPADHYAYA) : (a) and (b). No, Sir. Land has already been allotted to the New Friends' Cooperative House Building Society and the Society has also allocated plots to its members but the execution of sub-leases of plots in the names of the members have been held up because of Stay Orders of the Courts.

(c) Action to execute sub-leases with the members will be taken as soon as the Stay Orders of the Court are vacated.

Old Age Pension

3588. SHRI ONKAR LAL BERWA : Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to refer to the reply given to Unstarred Question No. 7684 on the 29th May, 1972 regarding Old Age Pension and state :

(a) whether any person has since been sanctioned pension benefit till now out of 1828 applicants ;

(b) if so, the names thereof ; and

(c) if not, the reasons for the delay ?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D. P. YADAV) : (a) 1828 was not the number of applicants but of beneficiaries who were sanctioned Old Age Pension.

(b) and (c). Do not arise.

Benefits to Scheduled Caste Persons

3589. SHRI AMAR NATH CHAWLA : Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to refer to Unstarred Question No. 8067 replied on the 31st May, 1972 regarding benefits to Scheduled Caste persons and state :

(a) whether the matter has since been looked into and a final decision taken in this regard ; and

(b) if so, the main features thereof ?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE (SHRI K. S. RAMASWAMY) : (a) and (b). Yes, Sir. The Government are advised that in cases of this nature no general law can be laid down and each case will have to be considered on its own merits. Generally, however, on reconversion a person will be entitled to claim the privileges to which members of a Scheduled Caste are entitled if he/she is accepted by the members of that particular caste as one among them.

Inclusion of Community Development Block of Pauri Garhwal in Border Districts

3590. SHRI RAM SURAT PRASAD : Will the Minister of AGRICULTURE be pleased to state :

(a) whether Government of India have received any proposal from Government of Uttar Pradesh recommending the inclusion of certain Community Development Blocks of Pauri Garhwal in the border districts ;

(b) whether the local population of 'patties' Dhanpur and Bachhansyun of Khirsu Community Development Block falling under

the administrative jurisdiction of District Pauri and forming part of the Karanprayag Assembly Constituency of the Border District of Chamoli, were given an assurance by the concerned authorities that those 'patties' would also be included in the Border Areas so that they may be able to get due share in the developmental programmes in future ; and

(c) if so, the reaction of Government of India thereon and the time by which a decision is likely to be taken in the matter ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (PROF. SHER SINGH) : (a) No, Sir.

(b) Government of India are not aware of any such assurance having been given to the local people.

(c) Does not arise.

Imports of Fertilisers

3591. SHRI CHINTAMANI PANIGRAHI : Will the Minister of AGRICULTURE be pleased to state the quantity of fertilisers imported during the last three years ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE) : The quantities of fertilisers in terms of nutrients, imported during the last three years, is given below on the basis of actual arrivals :—

	1969-70	1970-71	1971-72
N	6,67,188	4,77,457	4,80,445
D	93,510	32,103	2,47,511
K	1,20,232	1,20,000	2,67,570

Amount Spent on Crash Scheme for Rural Employment

3592. SHRI RAJDEO SINGH : Will the Minister of AGRICULTURE be pleased to state :

(a) whether an amount of Rs. 2964.18 lakhs was spent in 1971-72 on the crash scheme for rural employment ;

(b) if so, how many man-days of employment were generated by this scheme ; and

(c) whether the scheme has come up to the marks anticipated by Government ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (PROF. SHER SINGH) : (a) to (c). The Government do consider that the Crash Scheme for Rural Employment has, by and large, come up to the expected mark.

The Scheme envisaged an expenditure of Rs. 50 crores and the generation of 875 lakh mandays of employment in a full working season of 10 months. During the year 1971-72, however, work could start only in October, for the earlier part of the year was taken up in formulating projects for execution and making the requisite administrative and other arrangements. Then came the monsoons. Thus a six-month working period was actually available. During this period the expenditure reported so far is Rs. 32.37 crores and this has resulted in the generation of 808.22 lakh mandays of employment. It may be added that information in regard to employment is collected in terms of mandays and not in terms of number of persons employed as the period of employment varies from person to person and from project to project. It is roughly estimated that more than 3.2 lakhs of persons have been employed during the year for varying periods. This works out to an average of 957 persons per district for the 348 districts for which proposals were approved. In actual fact, however, the position varies from State to State and from district to district. It is expected that with the completion of administrative arrangements the sum of Rs. 50 crores provided for during 1972-73 will be fully utilised.

Permission to Prof. Blue to carry out Research work in Rajasthan

3693. SHRI PURSHOTTAM KAKODKAR :
SHRI SHRIKISHAN MODI :

Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state :

(a) whether the Union Government have not given permission to Professor N,